

\$~Suppl.-18

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 498/2021

RUBA AHMED & ANR.

..... Plaintiffs

Through: Mr. Jayant K. Mehta, Sr. Adv. with  
Mr. Upender Thakur, Mr. Yatin  
Grover and Mr. Prateek Kumar,  
Advs.

Versus

HANSAL MEHTA & ORS.

..... Defendants

Through: None.

**CORAM:**

**HON'BLE MS. JUSTICE ASHA MENON**

**ORDER**

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**12.10.2021**

**(HYBRID HEARING)**

**I.A. 13533/2021 (for exemption)**

1. Allowed, subject to just exceptions.
2. The application is disposed of.

**CS(OS) 498/2021 & I.A.13532/2021 (of plaintiffs u/O XXXIX R-1&2  
CPC for interim relief)**

3. The plaint be registered as a suit.
4. This suit has been filed for permanent and mandatory injunction and damages for restraining the defendants from releasing the movie 'FARAAZ' made on the terrorist attack on 1<sup>st</sup> July, 2016 in Holey Artisan, Dhaka, Bangladesh which took the lives of many, including the plaintiffs' daughters on account of violation of their right to Privacy and right to a Fair Trial under Articles 14 and 21 of the Constitution of India.
5. In respect of the application for interim relief, Mr. Jayant K. Mehta, learned senior counsel for the plaintiffs submits that their main concern is that the movie should not portray the deceased daughters of the

plaintiffs in bad light and thus, for the present and at this stage, their prayers would not be to ban the screening of the movie but to only seek a preview of the movie to be assured that their daughters are not being shown in poor light.

6. Issue summons in the suit and notice in the application to the defendants by all permissible modes returnable before the next date of hearing.

7. The summons shall indicate that the written statement(s) to the suit and reply(ies) to the application(s) be filed by the defendant(s) within one week from the date of receipt of the summons. The defendant(s) shall also file the affidavit of admission/denial of the document(s) filed by the plaintiff(s), failing which the written statement(s) shall not be taken on record.

8. The plaintiffs are at liberty to file replication(s) to the written statement(s) and rejoinder(s) to the reply(ies) filed by the defendant(s) before the next date of hearing following the filing of the written statement(s)/reply(ies). The replication(s) shall be accompanied by the affidavit of admission/denial in respect of the documents filed by the defendant(s), failing which the replication(s) shall not be taken on record.

9. If any of the parties wish to seek inspection of any documents, the same shall be sought and given within the time lines.

10. List before the Court on 28<sup>th</sup> October, 2021.

11. The order be uploaded on the website forthwith.

**ASHA MENON, J**

**OCTOBER 12, 2021**

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